

O.A.No.140 of 2008

Order dated: 18.03.2008.

CORAM:

The Hon'ble Mr. K.V.Sachidanandan, Vice-Chairman  
And  
The Hon'ble Mr. C.R. Mohapatra, Member (Admn.)

The Applicant who was working as Bridge Khalasi in the Respondents' organization claimed that he has been working there from 01.04.1975 and retired from service on 30.06.2007. Now even long after his retirement, it is his grievance that he has not ~~been~~ <sup>got</sup> his pension and pensionary benefits. He has therefore, sought for direction for payment of all his retirement dues.

Mr. N.R.Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railways are present and heard.

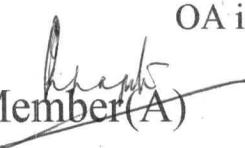
It is his grievance that in spite of making representation to the Respondents for release of his retiral dues yet it has no response. He further submitted that he will be satisfied if direction is given to the

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concerned authority to consider and dispose of the same within a time stipulated. We also consider that ends of justice would be met if we direct the Respondent No.2 or any other competent authority to consider the representation of the Applicant for disbursement of his retiral benefits, as per rules, within a time framed of two months from the date of receipt of a copy of this order.

We order accordingly. For that purpose, we direct that the Applicant shall obtain a copy of this order and forward the same along with copy of representation, all materials and copy of the OA to the Respondents forthwith.

OA is disposed of accordingly. No costs.

  
Member(A)

  
Vice-Chairman

Order dated 29/07/08

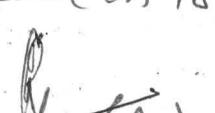
Cessant:-

Hon'ble Mr. Justice K. Thakur, M(T)

Hon'ble Mr. C.R. Mohapatra, M(R)

The counsel for the Respondents requests little more time to verify whether the order has been implemented fully or not.

15 days time is granted.  
Call on 18/08/2008.

  
Member(A)

  
Member(T)

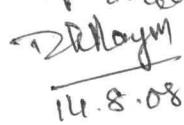
Order dtd. 18.3.08

Copy of Order  
with copy of OA  
~~is sent to R-2~~  
and copy of  
order issued to  
both counsels.

  
Dated 20/3/08

Adj to 18.8.08

~~Report reqd.~~  
for implementation  
of order.

  
Dated 14.8.08

Bench